

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
CP(IB)/71(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

RELIANCE INNOVENTURES PRIVATE LIMITED
Vs
ADANI ELECTRICITY MUMBAI LIMITED

.....Applicant

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv. a.w Mr. Rajeev Chawla, Adv.
For the Respondent : Mr. Sandeep Singhi, Adv, a.w Shamik Bhatt, Adv.

ORDER
(Hybrid Mode)

In terms of last order dated 10.05.2024 reply was filed by the respondent on 21.05.2024 vide inward diary no. 4317 with advance copy to the opposite counsel. The same is taken on record.

However, no rejoinder has been filed in terms of the last order dated wherein two weeks time was given for filing rejoinder. The said time has already lapsed.

Re-list on 15.07.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)